

Central Administrative Tribunal,  
Principal Bench

R.A. No. 304/2002 in  
O.A. No. 2768/2001

New Delhi this the 27<sup>th</sup> day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

B.D. Sharma  
S/o Late Shri Mangal Ram Sharma  
Private Secretary (Retired)  
M.R.T.P. Commission  
Kota House Annexe  
1, Shahjahan Road  
New Delhi-110011.

.... Applicant

Versus

1. The Union of India through  
The Secretary  
Ministry of Law, Justice and Company Affairs  
Shastry Bhawan, 4th Floor  
Dr. Rajendra Prasad Road  
New Delhi-110001.
2. The Secretary  
Department of Company Affairs  
Shastry Bhawan, 5th Floor, 'A' Wing  
Dr. Rajendra Prasad Road  
New Delhi-110001.
3. The Secretary  
Department of Personnel & Training  
Ministry of Personnel, Public Grievances &  
Pensions, North Block  
New Delhi-110001.
4. The Secretary  
M.R.T.P. Commission  
Kota House Annexe  
1, Shahjahan Road  
New Dehi-110011. .... Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

Applicant B.D. Sharma had been working in the  
Monopolies and Restrictive Trade Practices Commission

*MS Agg*

(M.R.T.P. Commission). He had been working as Private Secretary to the Chairman/Members of the Commission. He had filed an original application seeking parity of pay scale to the post of Principal Private Secretary.

2. This Tribunal following its earlier decision in the case of K.N. Virmani v. Union of India and others in OA No. 2711/1992 rendered on 25.2.1999 who was also working as a Private Secretary in the same Commission had dismissed the original application.

3. The applicant seeks review of the said order.

4. Review would only be permissible if there is any error apparent on the face of the record.

5. Perusal of the review application does not reveal that there is any error apparent on the face of the record because in similar situations earlier decision of this Tribunal has been followed. We find no reason thus to review the said order.

6. Resultantly, the review application fails

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and is dismissed by circulation.

V.K.Majotra  
(V.K. MAJOTRA)  
MEMBER (A)

V.S.Agg  
(V.S. AGGARWAL)  
CHAIRMAN

/sns/